

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 12
IA No.42 of 2023 in
CP (IB) No.104/BB/2022

IN THE MATTER OF:

M/s. Vistra (ITCL) India Ltd. ... Petitioner
Vs.
Mr. Hemang Dipakkumar Rawal ... Respondent

Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 27.03.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For IA 42/2023 : Shri Vineeth Reddy V., Adv. for Applicant
For the Petitioner : Shri Tejas S.R., Adv.
For the Respondent : Ms. Athulya M.P., Adv.

ORDER

1. Heard the Ld. Counsels for the Parties.
2. In compliance to Order dated 23.02.2024, Ld. Counsel for the RP has filed rejoinder *vide* Diary No.1721 dated 15.03.2024. The same is taken on record. Ld. Counsel for the Respondent seeks a copy of the rejoinder. Ld. Counsel for the RP is directed to serve a copy of the rejoinder to the Ld. Counsel for the Respondent.
3. List the matter on **30.04.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
K. BISWAL
MEMBER (JUDICIAL)